©
കേരള സർക്കാർ
Government of Kerala
2017

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസററ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 6
Vol. VI

തിരുവനന്തപുരം,
ചൊവ്വ
Thiruvananthapuram,
Tuesday

2017 ഒക്ടോബർ 17
17th October 2017
1193 തുലാം 1
1st Thulam 1193
1939 ആശ്വിനം 25
25th Aswina 1939

നമ്പർ
No. 41

PART IV

Private Advertisements and Miscellaneous Notifications

Gaz. No. 41/2017/DTP (Part IV).

COCHIN PORT TRUST

Willingdon Island, Cochin-682 009

NOTIFICATION

No. B3/Port and Dock Regulations/2014.

29th June 2017.

In exercise of the powers conferred under Section 123 of the Major Port Trusts Act, 1963 (No. 38 of 1963), the Board of Trustees of Port of Cochin hereby makes the following Regulations further to amend the Cochin Port and Dock Regulations, 2014, subject to approval of Central Government and same is being published twice in the Official Gazette as required under Sub Section (2) of Section 124 of the said Act.

1. *Short title and commencement:*

(i) These regulations may be called the Cochin Port and Dock (Amendment) Regulations, 2017.

(ii) They shall come into force with effect from the date of their publication of the approval of the Central Government under Section 124 of the Major Port Trusts Act, 1963 in the Official Gazette.

2. In the Cochin Port and Dock Regulations, 2014 published in the Kerala Gazette on 7th & 14th July 2015 vide Notification No. B3/Port and Dock Regulations/2014 and subsequent Corrigendum on 23rd February 2016 and 4th Oct. 2016:

(i) After Regulation 93, the following shall be inserted as Regulation 93 A:

"93 A No person shall dump, deposit, abandon or cause or assist to dump, deposit or abandon any kind of waste or pollutants on the land, property or water or air of the Cochin Port Trust or in public place within the Port area/limit.

Any person who contravenes the aforesaid provision or orders made thereunder shall be punishable with fine which may extend to ` 2,000 and where the contravention or breach is continuous, with further fine which may extend upto ` 500 per day of such continued offence and also liable to pay the cost of ` 10,000 towards the damages caused to the Port property environment and human life or as determined by the Chairman whichever is higher."

(Sd.)

Secretary.

COCHIN PORT TRUST

Willingdon Island, Cochin-682 009

NOTIFICATION

No. DC/Licensing of Jetties/2013. *28th July 2017.*

In exercise of the powers conferred under Sub-Section (n) of Section 123 of the Major Port Trusts Act, 1963 (No. 38 of 1963), the Board of Trustees of the Port of Cochin hereby makes the following Regulations further to amend the Cochin Port Trust (Licensing of Jetties, Slipway and Boat pen) Regulations, 1968 subject to the approval of Central Government and same is being published twice in the Official Gazette as required under Sub-Section (2) of Section 124 of the said Act, namely:—

1. *Short title, application and commencement:*

(i) These regulations may be called the Cochin Port Trust (Licensing of Jetties, Piers and Slipways) Amendment Regulations, 2017.

(ii) They shall apply to all Jetties, Piers and Slipways situated within the Port Limits notified vide Notification No. G. S. R. 376 (E) dated 21-6-2006 and as amended.

(iii) They shall come into force from the date of their publication of the approval of the Central Government under Section 124 of the Major Port Trusts Act, 1963 in the Official Gazette.

2. In the Cochin Port Trust (Licensing of Jetties, Piers and Slipways) Amendment Regulations, 2013 published in the Kerala Gazette on 13th & 20th May 2014 vide Notification No. DC/Licensing of Jetties/2013 dated 11th March 2014; the Regulation No. 2 "License and Inspection fees" shall be substituted as under:

"2. License and Inspection fees:

The fees for the issue of licenses and inspection shall be:

Sl. No.	*Type of Jetty*	*Amount per year* `
(1)	(2)	(3)
1	Government Jetties [Irrigation Dept., Kerala Shipping Inland Navigation Corporation Ltd. (KSINC), Corporation of Cochin, State Water Transport Department (SWTD) , Tourism Dept., Kerala Tourism Development Corporation (KTDC)]	2,000
2	Apartment complexes, Private jetties for Speed Boats, Hotels, Shipyards, Fuel Pumps	1,00,000
3	Slipways	35,000

(1)	(2)	(3)
4	Concrete jetties used for loading and unloading of fish or ice, jetties located near ice plants used commercially for tying up four or more fishing boats belonging to others	35,000
5	Concrete jetties used commercially for tying up not more than three fishing boats belonging to others	10,000
6	Wooden jetties used for tying up fishing boats belonging to others	10,000
7	Temples, Mosques and Churches for blessing purposes only	5,000

Note:—(a) The above rates are inclusive of Inspection fees.

(b) The above rates are exclusive of Service Tax, which will be applicable at the prevailing rate.

(c) Annual escalation @ 5% on existing rate will be applicable.

(d) For new concrete/temporary jetties lease rent may be collected taking into account the bed of backwaters in addition to license fees.

(e) Late payment of license fees will be ` 20 for jetty/pier per month.".

(Sd.)
Secretary.

ഭക്ഷ്യസുരക്ഷാ വകുപ്പ്

ഭക്ഷ്യസുരക്ഷാ അസിസ്റ്റന്റ് കമ്മീഷണറുടെ കാര്യാലയം

ഐ.പി.ഡി.-ബിൽഡിംഗ്, കോട്ടപറമ്പ്, കോഴിക്കോട്

ദർഘാസ് പരസ്യം

നമ്പർ 882/എസിഎഫ്എസ്/2017. 2017 സെപ്റ്റംബർ 25.

കേരള ഗവർണ്ണർക്കുവേണ്ടി കോഴിക്കോട് ജില്ലാ ഭക്ഷ്യ സുരക്ഷാ അസി. കമ്മീഷണർ താഴെ പറയുന്ന വാഹനം ഒരു വർഷത്തേക്ക് കരാറടിസ്ഥാനത്തിൽ ഡ്രൈവർ ഉൾപ്പെടെ വിട്ടു നൽകുന്നതിനായി വാഹന ഉടമകളിൽ നിന്ന് മുദ്രവച്ച ദർഘാസുകൾ ക്ഷണിച്ചുകൊള്ളുന്നു.

ദർഘാസ് നമ്പർ—01/എസിഎഫ്എസ്/2017-18.

വാഹനത്തിന്റെ പേരും അടങ്കൽ തുകയും—മഹീന്ദ്ര ബോലിറോ/ടാറ്റാ സുമോ പ്രതിമാസം— ` 30,000-35,000.

നിരതദ്രവ്യം—` 2,100.

ദർഘാസ് ഫോറത്തിന്റെ വില—` 500+18% ജി.എസ്.ടി.

ദർഘാസ് ഫോറം വിൽക്കുന്ന അവസാന തീയതിയും സമയവും—19-10-2017 മുതൽ 21-10-2017, 12.30 മണി വരെ.

ദർഘാസ് ഫോറം സ്വീകരിക്കുന്ന അവസാന തീയതിയും സമയവും—26-10-2017, 2 മണി വരെ.

ദർഘാസ് തുറക്കുന്ന തീയതിയും സമയവും—28-10-2017, 3 മണി.

ദർഘാസ് സംബന്ധിച്ചുള്ള ഭക്ഷ്യ സുരക്ഷാ വകുപ്പിന്റെ എല്ലാ വ്യവസ്ഥകളും ഇതിനും ബാധകമാണ്. കാരണം കൂടാതെ ദർഘാസ് റദ്ദ് ചെയ്യാനോ മാറ്റി വെയ്ക്കാനോ ഉള്ള അധികാരം താഴെ ഒപ്പിട്ടിരിക്കുന്ന ഉദ്യോഗസ്ഥനിൽ നിക്ഷിപ്തമാണ്. മേൽ പ്രസ്താവിച്ച വാഹനകരാറിനെ സംബന്ധിച്ച കൂടുതൽ വിവര ങ്ങൾക്ക് ഓഫീസുമായി ബന്ധപ്പെടേണ്ടതാണ്.

ഏലിയാമ്മ, പി. കെ.
അസിസ്റ്റന്റ് കമ്മീഷണർ.

മാനന്തവാടി നഗരസഭാ കാര്യാലയം

പി. ഒ. മാനന്തവാടി, പിൻ-670 645, വയനാട് ജില്ല
email : mndymunicipality@gmail.com

വിജ്ഞാപനം

നമ്പർ ബി6/573/2017. 2017 സെപ്റ്റംബർ 19.

ബഹു. കേരള സർക്കാരിന്റെ 30-4-2015-ലെ 153/2015 ത.സ്വ.ഭ.വ. നമ്പർ വിജ്ഞാപന പ്രകാരം മാനന്തവാടി പഞ്ചായ ത്തിനെ നഗരസഭയായി ഉയർത്തിയതിന്റെ ഭാഗമായി നിലവിലെ വസ്തു നികുതി പരിഷ്കരിക്കുവാൻ സർക്കാർ ഉത്തരവാ യതിന്റെ പശ്ചാത്തലത്തിൽ മേൽ തീരുമാനം നടപ്പിലാ ക്കുന്നതിന് സർക്കാർ നിഷ്കർഷിച്ചിട്ടുള്ള വസ്തു നികുതി മാനദണ്ഡങ്ങൾ ബഹു. കൗൺസിലിന്റെ 17-12-2016-ലെ 171/16 നമ്പർ തീരുമാനപ്രകാരം അംഗീകാരം നൽകിയിട്ടുള്ളതും, അത് പ്രകാരം 10-1-2017 തീയതിയിൽ പ്രസിദ്ധീകരിച്ച കരട് വിജ്ഞാപനം അന്തിമ വിജ്ഞാപനമായി കരുതി നികുതി പരിഷ്കരിക്കുന്നതിന് 14-9-2017-ലെ 77/17(12) നമ്പർ പ്രകാരം ബഹു. കൗൺസിൽ തീരുമാനിച്ചിട്ടുള്ളതാണ്. മേൽ തീരുമാന പ്രകാരം 1-10-2015 മുതൽ മുൻകാല പ്രാബല്യത്തോടെ താഴെ പറയുംപ്രകാരം നികുതി പരിഷ്കരിച്ച് ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

നികുതി നിരക്കുകൾ

ക്രമ നമ്പർ	കെട്ടിടങ്ങളുടെ വിവരണം	നിർണയിച്ച നിരക്ക് (ച.മീ.)
(1)	(2)	(3)
1	പാർപ്പിടാവശ്യം	10
2	പാർപ്പിടാവശ്യം-100 ച.മീ.	10
3	പാർപ്പിടാവശ്യം-200 ച.മീ.	10
4	വാണിജ്യാവശ്യത്തിനുള്ളവ 100 ച.മീ.-ന് വരെ തറ വിസ്തീർണ്ണം ഉള്ള ഹോട്ടൽ, റെസ്റ്റോറന്റുകൾ, ഷോപ്പുകൾ, ഗോഡൗൺ	60